34	Written Answers to	[RAJYA SABHA]	Starred Questions
Sl. No. Name of State		Action taken by State Government	
6.	Madhya Pradesh		athic Practioners is granted , Unani evam Prakritik l, M.P.
7.	Rajasthan	Rajasthan State Naturopathy Development Board has been established and registered in the State. Further, a Gazette notification dated 2.7.2013 has been published for the registration of Yoga and Naturopathy practitioners.	
8.	Tamil Nadu	A system of registering BNYS graduates is in place since 1995.	
9.	Uttar Pradesh	Comments on the guidelines have been obtained by the State Government from Director, Ayurveda and Registrar, Indian Medicine Board.	
10.	West Bengal	enactment namely 'Th Naturopathic System o	Government has made the West Bengal Yoga and if Medicine Act, 2010' for an and Practice of Yoga & ystem.

## Blacklisted defence firms

- \*47. DR. PRADEEP KUMAR BALMUCHU: Will the Minister of DEFENCE be pleased to state:
- (a) whether it is a fact that Government is planning to allow foreign vendors to hire arms agents and consider doing business even with blacklisted defence firms in a limited capacity to replenish its weaponry which is saddled with an alarming shortage because of bribery scandals, if so, the details thereof;
- (b) whether it is also a fact that Government is lifting the ban on tainted firms to a reasonable level;
- (c) whether it is also a fact that there is a move to change the rules of arms trade in the process; and
  - (d) if so, the details thereof?

THE MINISTER OF DEFENCE (SHRI MANOHAR PARRIKAR): (a) and (b) The capital procurement of defence weapons / equipment is carried out as per the provisions of Defence Procurement Procedure (DPP)-20 13 which contains provisions including the signing of Pre-Contract Integrity Pact (PCIP), Standard Clauses in the contract and submission of Integrity Pact Bank Guarantee (IPBG) by the vendor, with an aim to ensure highest degree of probity and public accountability, transparency in operations, free competition and impartiality. It also provides that a foreign vendor is required to give full details of any agents / technical consultants / authorized vendors that may have been appointed by them for marketing of this equipment in India. These details should include the scope of work and responsibilities that have been entrusted with the said party in India. If there is non-involvement of any such party then the same may also be communicated in the offers specifically. It further provides that Seller has to confirm and declare to the Buyer that the Seller is the original manufacturer of the stores referred to in the contract and has not engaged any individual or firm, whether Indian or foreign whatsoever, to intercede, facilitate or in any way to recommend to the Government of India or any of its functionaries, whether officially or unofficially, to the award of the contract to the Seller; nor has any amount been paid, promised or intended to be paid to any such individual or firm in respect of any such intercession, facilitation or recommendation.

No contract has been signed for Capital Procurement of defence equipment with blacklisted / debarred firms after issue of orders. Orders have not been issued for removal of companies from blacklist.

(c) and (d) The DPP provides for review of the procurement procedure after every two years. However, amendments to DPP are also made from time to time as required. Amendments have been made in the Standardised Draft RFP Format, Standard Clauses of Contract and the Standard Contract Document of DPP-20 13 to build safeguards in standard contractual provisions, so that contractors are not able to renege on their contractual commitments, under the provisions of the Arms Trade Treaty passed by UNGeneral Assembly Resolution in 2009.

## **Opening of AIIMS in Himachal Pradesh**

\*48. SHRIMATI VIPLOVE THAKUR: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has declared that every State, which has no AIIMS like institution, would be provided one;